

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR
GODDESS TEXTILE PRIVATE LIMITED, AT COIMBATORE,
TAMIL NADU, INDIA****(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)****RELEVANT PARTICULARS**

1	Name of the corporate debtor along with PAN & CIN/ LLP No.	GODDESS TEXTILES PRIVATE LIMITED PAN- AAFCG8138H CIN- U17111TZ2014PTC020934
2	Address of the registered office	No 1/192, Appanaickanpatti, Pudur Road, Kalangal Post, Sulur, Coimbatore, Tamil Nadu, India - 641402.
3	URL of website	NA
4	Details of place where majority of fixed assets are located	No 1/192, Appanaickanpatti, Pudur Road, Kalangal Post, Sulur, Coimbatore, Tamil Nadu, India - 641402.
5	Installed capacity of main products/ services	Not Available
6	Quantity and value of main products/ services sold in last financial year	NIL
7	Number of employees/ workmen	NIL
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by emailing on cirp.goddesstextiles@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by emailing on cirp.goddesstextiles@gmail.com
10	Last date for receipt of expression of interest	09.04.2025
11	Date of issue of provisional list of prospective resolution applicants	19.04.2025
12	Last date for submission of objections to provisional list	24.04.2025
13	Date of issue of final list of prospective resolution applicants	04.05.2025
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10.05.2025
15	Last date for submission of resolution plans	10.06.2025
16	Process email id to submit Expression of Interest	cirp.goddesstextiles@gmail.com

E SANTHANALAKSHMI**Resolution Professional of M/s Goddess Textiles Private Limited****Registration No. IBBI/002/IP-N00831/2019-2020/12661****AFA valid till 30.06.2025****Date: 26-03-2025**

Ceding of Katchatheevu: Baalu to replace Karuna as petitioner

Plea Seeks Fishing Rights, Other Traditional Rights Of TN Fishermen

Dhananjay Ambajante
timesofindia.com



New Delhi: DMK will pursue the plea in the SC seeking to replace Karuna as petitioner in the Katchatheevu case. The DMK will file a petition in the SC seeking to replace Karuna as petitioner in the Katchatheevu case. The DMK will file a petition in the SC seeking to replace Karuna as petitioner in the Katchatheevu case.

DMK patriarch Karunanidhi had filed the plea in the SC seeking to declare the agreements of June 26 and June 28 of 1974 and the agreement of March 21, 1975, between India and Sri Lanka through which the former ceded control over the island to latter unconstitutional.

SC in Lanka through which the former ceded control over the island to the latter, as unconstitutional. It had also sought a direction to the Union govt to review Katchatheevu as part of TN and as an integral part of India.

Parl panel asks ministry to introspect

The panel headed by BJP Rajya Sabha member Bhishanwar Kalia, however, didn't appear convinced, and asked the ministry to introspect and take serious note of the reasons for this "gross underutilisation".

Modi likely to inaugurate new Pamban bridge on Ram Navami



New Delhi: Prime Minister Narendra Modi is likely to inaugurate the new Pamban bridge in Tamil Nadu on Ram Navami (April 8), which will improve rail connectivity to Rameswaram, one of the holiest Hindu pilgrim sites.

HC had asked speaker to fix hearing within 4 weeks: MLAs

From P 1

I said certain observations passed by SC in the Sabhash case (Shiv Sena matter) favour BRB which seeks equalisation of its MLAs. As on today, how much time has passed since the first application? It appears to be a year. Why has not the speaker of the Lok Sabha called for these petitions? The court directed the speaker to call for these petitions within 4 weeks, but no notice was delivered to him.

Avoiding calls from unknown people: Kamra

From P 1

A police officer said notice was delivered to Kamra at his residence, where his father's name was mentioned for attempts to reach Kamra. Kamra did not respond to the calls. The officer said, "Kamra's mobile was found to be switched off. We asked his father to alert him to only as soon as possible."

BMC looking into permits for khar hotel

From P 1

A day after inspecting hotel, where comedian Kamra was performing, BMC is scrutinising the building plan and other documents. Kamra did not respond to the calls. The officer said, "Kamra's mobile was found to be switched off. We asked his father to alert him to only as soon as possible."

With its set of a benchmark on how much time should be imposed in such cases. "No mercy in environmental case. Felling a large number of trees is worse than killing a human. It will take at least 100 years minimum to again regenerate or replace the green cover created by 44 trees which were instantly cut out upon permission of this court through the embargo imposed by this court is right from the year 2005." The court accepted the report of the Central Empowerment Committee which recommended a fine of ₹1 lakh per tree for 44 trees which were cut last year by one Shiv Shankar Kamraj. Some advocate Manu Bhatnagar, appearing in front, told the bench that his client had admitted the mistake and apologised and urged the court to reduce the fine amount which he said was exorbitant.

TIMES ascent

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Recruitment of various posts

REPCO HOME FINANCE LIMITED

Recruitment of various posts

Bharat Heavy Electricals Limited

Recruitment of various posts

Cash-burning: 1st responders among prime witnesses

From P 1

The panel has identified those who would be called to record statements, including the Delhi fire department chief, who initially "no cash" was found at the scene. The panel is expected to master greater control over the timing of the likely inauguration when DMK govt in Tamil Nadu has virtually been on a warpath against the centre over the language issue yet-to-be announced decision.

Allahabad high court lawyers strike work over Justice Varma's transfer

Pragya: Lawyers at Allahabad high court shut judicial work indefinitely on Tuesday, launching a protest against the decision to transfer Delhi HC Judge Justice Varma to their court, reports Rajesh Kumar Bhatnagar. The lawyers' association accused the judiciary of top-down-makes-of-the-system by reappointing a judge facing corruption allegations. "This fight is not against any court or judge. It is against those who have compromised the integrity of the judiciary," bar association president Anil Tiwari said. "Resigning from the profession is no punishment, it is a reward."

Modi likely to inaugurate new Pamban bridge on Ram Navami

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